

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

23. IA 2499/2024 in C.P. (IB)/ 236/2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:- IA 2499/2024 HDFC Bank Ltd. Vs. Rohit
Natubhai Patel**
IN THE MATTER OF
ETC - Energy Therapy Co. Private Limited
V/s
Rohit Natubhai Pate

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 236(MB)2024

Presence:-

None	... for Financial Creditor
None	... for Respondent/PG

No representation on behalf of the Financial Creditor/Petitioner. A perusal of the record reveals that the Financial Creditor has not been appearing for long (hearings on 04.04.2024, 17.05.2024, and 07.06.2024). It appears that the Financial Creditor is not interested in prosecuting the present Company Petition any further.

In these circumstances, this bench is left with no option but to dismiss the present Company Petition. Accordingly, **CP(IB) 236(MB)2024** is **dismissed** for **non-prosecution**. The file be closed and consigned.

All Application/s connected with the present Company Petition shall also be disposed of having rendered infructuous in terms of the above order.

IA 2499 of 2024

Presence:-

Mr. Rohit Gupta a/w Rohit Jadhav, Akshay Sawant and Mithilies Chalke

... for Applicant

None

... for Respondent

The present Application becomes infructuous as CP(IB) 236(MB)2024 is dismissed for non-prosecution. Accordingly, **IA 2499 of 2024** is **disposed of** having rendered infructuous in terms of the above order.

Sd/-

ANIL RAJ CHELLAN

Member (Technical)

ANKIT

Sd/-

KISHORE VEMULAPALLI

Member (Judicial)